

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(Appeal No.184/2017)

In the matter of :
Hasan Estates (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 20.3.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

(V.K. Subburaj)
Hon'ble Member (Tech.)

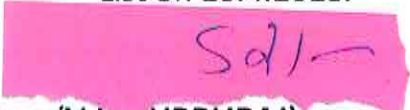
For the Petitioner /applicant : Mr. Amarendra Kumar Rai, Co. Secy.

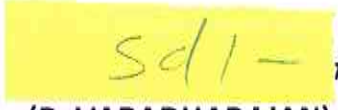
For the Respondent/Corporate Debtor :
For the Intervener : Ms. Lakshmi Gurung, St. Counsel, Income
Tax Department with Mr. Omkar Singh

ORDER

Learned authorized representative for the Appellant is present. In relation to the reply of Respondent ROC, it is seen that the same is available on record. In relation to Income tax Department, it is represented by the Ld. Standing Counsel appearing for Income tax Department that in view of non-serving of appeal on the concerned jurisdictional office of the Income tax Department, the observations have not yet been received. Hence, Ld. Standing Counsel for the IT Department seeks some time to file its observations. Taking into consideration the said representation, 10 days times is granted to file its observations.

List on 10.4.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit